

**IN THE NATIONAL GREEN TRIBUNAL, EASTERN BENCH,
AT KOLKATA**

M. A. NO. 46 OF 2024
IN

ORIGINAL APPLICATION NO. 05 OF 2023 (EZ)

IN THE MATTER OF:

K.S. Upadhyay

...Applicant

Versus

Jharkhand Pollution Control Board & Ors.

...Respondents

AND IN THE MATTER OF:

Mr. Saryu Roy,
402-A, Lotus Apartment, Doranda,
Ranchi - 834009
Email: saryuroyoffice@gmail.com
Phone: 9431114466

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DATE: 09.12.2024

PLACE: New Delhi

DRAWN AND FILED BY:



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IN THE NATIONAL GREEN TRIBUNAL, EASTERN BENCH,

AT KOLKATA

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IN THE MATTER OF:

K.S. Upadhyay

...Applicant

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...Respondents

APPLICATION SEEKING DIRECTIONS

THE APPLICANT MOST RESPECTFULLY SHOWETH AS UNDER:

1. That the instant application has been filed, seeking remedial actions on the urgent ongoing issue of severe air pollution being caused due to continuous burning of huge quantities of wastes on an illegal and unscientific landfill site located near the place where rivers Subarnarekha and Kharkai meets the area of Sonari in Jamshedpur, despite the directions of this Hon'ble Tribunal passed in the present matter vide its final order dated 05.04.2023
2. The Applicant herein is presently serving as an MLA for the Jamshedpur West Vidhan Sabha Constituency and has continuously been working towards the welfare of the public, especially in cases related to environmental degradation leading to harm to health of the citizens.
3. That the proceedings in the Original Application were pertaining to the issue of an illegal landfill situated close to the Rivers Subarnarekha and

Kharkai in the area of Sonari in Jamshedpur, and thus a consequential prayer directing the Respondent Authorities to stop the ongoing burning and for the restoration of the air quality of the area back to normal, so as to be relieved from the immediate damage being caused to his health and to the health of other residents due to inhalation of poisonous gas generated from such burning

4. That this Hon'ble Court dealt with the said matter comprehensively and passed its final order dated 05.04.2023 wherein after noting the submissions made inter alia Respondent no. 2 - Deputy Commissioner, East Singhbhum regarding the remedial steps towards the issue, disposed of the matter with following directions/observations:

“

17. Mr. Sanjay Upadhyay, learned Counsel for the Applicant has submitted that there is no security guard at the site and fire continuous to rage.

We direct the Deputy Commissioner, East Singhbhum, to look into this aspect of the matter and ensure that his orders are duly complied with.

18. We dispose of the Original Application with a direction to the Respondent No.2, Deputy Commissioner, East Singhbhum, Jharkhand, to ensure that the entire garbage and legacy waste is removed from the existing landfill site and the said land is completely restored and the garbage is duly treated and bio-mined strictly as per the Solid Waste Management Rules, 2016 and the guidelines issued by the Central Pollution Control Board already referred to hereinabove, by 31.12.2024.

.....”

That the true copy of the order dated 05.04.2023 is annexed as **ANNEXURE -A/1.**

5. That, therefore, by 31st December 2024, the concerned authorities have to ensure that no burning takes place on the site and the said landfill is completely removed and land is remediated, however as on 08.12.2024, in total contravention of this Hon'ble Tribunal's order dated 05.04.2023, the burning continues on the site as is evident from the photographs placed herein without any intervention.
6. That as per the order dated 05.04.2023, the above said illegal landfill should have been removed by now but the same continues to exist, and no remedial measures have been undertaken.
7. That instead, open burning resumes on the said illegal landfill causing grave difficulty to the Applicant and other residents of the area. That, therefore, it is evident that even after clear directions from this Hon'ble Tribunal passed in the present matter, the status on the said illegal landfill site remains the same where burning of waste continues causing severe pollution in the environment and health hazard to the people living in the surrounding residential areas. Thus, the non-enforcement by the concerned authorities of the order dated 05.04.2023 of this Hon'ble Tribunal has made the whole exercise of adjudication of the issue futile where the situation remains as it was before the filing of the Original Application.
8. That the Applicant has obtained photographs and news reports of the present illegal burning of wastes, for the perusal of this Hon'ble Tribunal. That the true copy of the photographs and news reports of the burning in the illegal landfill is taken/reported between 7th to 8th December 2024 is marked and annexed as **ANNEXURE A/2 (Colly.)**

That the true copy of the English translation of the news article dated 09.12.2024 is marked and annexed as **ANNEXURE A/3**

9. That aggrieved by the said ongoing burning of the illegal landfill site and failure on the part of Respondents authorities to take remedial steps by adhering to the directions of this Hon'ble Tribunal, the Applicant seeks urgent intervention of this Hon'ble Tribunal to direct the Respondent Authorities to stop the ongoing burning and for the total removal of the said illegal landfill as per the order passed by this Hon'ble Tribunal and for the restoration of the air quality of the area back to normal. That due to the ongoing burning of wastes on site the issue needs to be addressed urgently so as to provide relief to the Applicant and the nearby residents from the immediate damage being caused to their health due to inhalation of poisonous gas generated from such burning.
10. That the Applicant craves leave of this Hon'ble Tribunal to file any additional documents/affidavit if so required.
11. That the present MA is being made Bona-fide and in the interests of justice.

PRAYER

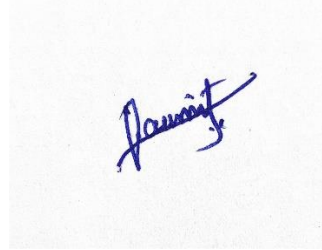
In the light of the facts and circumstances of the instant case, the Applicant humbly prays that the Hon'ble Tribunal be pleased to:

- a) Direct the Respondents herein to take immediate action to stop the ongoing burning of the wastes on landfill site in question,
- b) Direct the Respondents to comply with the directions of this Hon'ble Tribunal dated 05.04.2023
- c) Direct action against the erring Government officials under Section 28 of NGT Act

d) Pass such further and other order/s as this Hon'ble Tribunal may deem fit
and proper in the facts and circumstances of the present case.

DATE: 09.12.2024
PLACE: New Delhi

DRAWN AND FILED BY:

A handwritten signature in blue ink, appearing to read 'Saumitra', is centered within a white rectangular box.

Kazi Sangay Thupden and Saumitra Jaiswal
Advocates for the Applicant
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SETTLED BY:

SANJAY UPADHYAY, SENIOR ADVOCATE

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI



M.A. No
/2024
IN



ORIGINAL APPLICATION NO. 05 OF 2023 (EZ)

IN THE MATTER OF:

K.S. Upadhyay

...Applicant

Versus

Jharkhand Pollution Control Board & Ors.

...Respondents

AFFIDAVIT

Authorised under Notaries Act-1956 & Notaries Rules 1956 by Govt. of Jharkhand, Ranchi

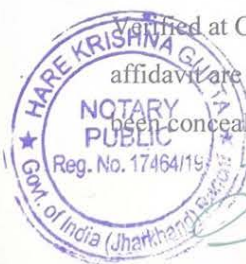
I, Shri Saryu Roy, S/o Late Keshaw Prasad Roy, aged about 75 years, R/o 402-A, Lotus Apartment, P.O.: Doranda, P.S.: Doranda, District: Ranchi presently at Ranchi do hereby solemnly affirms and declares as under:

1. That in my capacity as the Applicant in the abovementioned matter I am fully conversant with the facts and circumstances of the case, as such I am competent to swear to this affidavit.
2. That the contents of the accompanying Application has been drafted by the counsel under my instructions and the contents of the same are true and correct to my knowledge and no part of it is false and nothing material has been concealed therefrom.
3. That the Annexures are the true copy of their respective original.

Saryu Roy
DEPONENT

Verification:

Verified at Chennai on this 09 DEC 2024 2024 that the contents of the above affidavit are true and correct to my knowledge and belief and nothing material has been concealed there from.



[Signature]
NOTARY PUBLIC RANCHI

[Signature] Saryu Roy
9/12/2024
ENR 1216/5F3
Signature attested on
Identification of Lawyer

ref. No. 166 Date: 09 DEC 2024

Item No.04

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.05/2023/EZ

In the Matter of:

K. S. Upadhyay

A3, Brindaban Gardens,
Sonari
Jamshedpur - 831001

.... Applicant(s)

Versus

1. Jharkhand Pollution Control Board,

Through the Member Secretary,
H.E.C., Dhurwa,
Ranchi – 834004
(Jharkhand)

2. Deputy Commissioner, East Singhbhum,

Office of Deputy Commissioner,
Sakchi Jamshedpur - 831011

3. Tata Steel Utilities and Infrastructure Services Ltd.

(Formerly known as Jamshedpur Utilities & Services Co. Ltd. – JUSCO),

Through its Chairman,
Sakchi Boulevard Road,
Northern Town, Bistupur,
Jamshedpur – 831 001,
Jharkhand

4. Central Pollution Control Board (CPCB),

Through its Regional Directorate,
1582 Rajdanga Main Road,
South end Conclave,
5th and 6th Floor,
Kolkata - 700107

.... Respondent(s)

Date of hearing: 05.04.2023

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

For Applicant(s) : Mr. Sanjay Upadhyay, Advocate a/w
Ms. Gitanjali Sanyal, Advocate and
Mr. Kazi S. Thupden, Advocate (in Virtual Mode)

For Respondent(s) : Mr. Ashok Prasad, Advocate for R-1 (in Virtual Mode),
Ms. Aishwarya Rajyashree, Advocate for R-2,
Mr. Dipanjan Ghosh, Advocate for R-4 (in Virtual Mode)

ORDER

1. Heard learned Counsel present for the parties and perused the documents on record.
2. The Applicant in the Original Application is seeking a direction to the Respondents to stop the ongoing burning of wastes of landfill site in question and further to direct the respondents to lay down the remediation plan.
3. The allegation in the Original Application is that there is a huge landfill dumping site situate close to the Rivers Subarnarekha and Kharkai in the area of Sonari in Jamshedpur. This landfill site has been set up in violation of Schedule (1)(A)(vii) of the Solid Waste Management Rules, 2016 for the reason that this landfill site is less than 200 meters from habitation and less than 100 meters from the confluence point of two Rivers Subarnarekha and Kharkai.
4. It is further alleged that the landfill site is on fire which is causing immense smoke and stench in the area where the Applicant resides.
5. Photographs by way of evidence have been filed from pages 17 to 22 which clearly show raging fire at the landfill site.
6. At the time of admission, the Tribunal directed the Respondent No.2, Deputy Commissioner, East Singhbhum, to visit the site in question and submit its para-wise report/reply to each of the allegations made in the Original Application.
7. Affidavit dated 15.02.2023 has been filed on behalf of the Respondent No.1, Jharkhand State Pollution Control Board. It is stated that during inspection conducted on 09.01.2023 by the Regional Officer, Jamshedpur, it was observed that municipal solid waste was being disposed of near Damuhani, Sonari, Jamshedpur, in an unscientific manner and the Regional Officer has apprised the

<p><i>C&D waste (Good alternative to conventional soil) up to 10 cm and then by a covering of HDPE lining of thickness 1.5 mm thickness to be made and with simultaneous effect clearing the waste dump in a phase wise manner to a scientifically designed Secured Land fill site in accordance with the Solid Waste management Rules, 2016.</i></p> <ul style="list-style-type: none"> <i>• A temporary garland drain with HDPE lining of thickness 1.5 mm to check any probable underground seepage needs to be constructed at the site.</i> 	<p><i>Within one month</i></p>
<p>2. Long Term</p> <ul style="list-style-type: none"> <i>• Long Term Remediation plan needs details Scientific Research to assess the level of contamination of underground soil or water of the site. This needs to be carried out in collaboration with expert member from reputed organization or institutions. After detailed study and necessary remedial measures landscape development should be done.”</i> 	<p><i>1 Year</i></p>

12. The Central Pollution Control Board in its affidavit dated 13.03.2023 has referred to the Solid Waste Management Rules, 2016. In

paragraph-10 of the affidavit, the CPCB has also referred to guidelines regarding Management of Solid Waste. Paragraph-10 of the affidavit, reads as under: -

“10. *In response to the averment made in Para 12(K) under heading “Grounds” it is humbly stated that CPCB had issued the following guidelines regarding management of solid waste*

Guideline	Published on	Available at
<i>Selection of Criteria for Waste Processing Technology</i>		https://cpcb.nic.in/uploads/MSW/SW_treatment_Technologies.pdf
<i>Guidelines for Management of Sanitary Waste</i>	<i>May 2018</i>	https://cpcb.nic.in/uploads/MSW/Final_Sanitary_Waste_Guidelines_15.05.2018.pdf
<i>Guidelines for Disposal of Legacy Waste (Old Dumpsite)</i>	<i>February 2019</i>	https://cpcb.nic.in/uploads/LegacyWaste/Biomining_guidelines_29.04.2019.pdf
<i>Amended Guidelines on the Provisions of Buffer Zone around Waste Processing and Disposal Facilities</i>	<i>March 2019</i>	https://cpcb.nic.in/uploads/MSW/bufferzone_guidelines.pdf
<i>Guidelines for Carcass Disposal</i>	<i>November 2020</i>	
<i>Guidelines for Disposal of Cigarette/Biddi Butts</i>	<i>November 2022</i>	

Furthermore, CPCB had issued directions under Section 5 of the Environment (Protection) Act, 1986 to all State Pollution Control Board/ Pollution Control Committees regarding biomining of legacy waste on January 27, 2021 and regarding management of fire at dumpsite on May 26, 2022.

Furthermore, relevant sections of the direction dated May 26, 2022 regard management of fire in dumpsites are reproduced as under:

- I. *Provide updated information w.r.t Directions dated 27.1.2021 regarding biomining issued to all SPCBs/ PCCs. It is to be ensured that updated information w.r.t at least all Metro cities is provided in accordance with NGT Directions.*

- II. *Direct State UDDs to conduct comprehensive risk assessment studies and accordingly prepare detailed On-site Emergency Plan for each dumpsite located in their jurisdiction addressing the following issues:*
 - a. *The onsite emergency plan to cover potential risks/ emergencies due to fire, obnoxious/flammable emissions, odour, vector borne diseases, rodent, bird nuisance, seasonal affects i.e. summer/ winter/ monsoon (rainy season and all other potential risks at the dumpsites*

 - b. *The onsite emergency plans to address the worst possible case scenarios preferably using appropriate risk assessment softwares covering any or all the potential emergency issues/ scenarios cited above*

 - c. *The onsite emergency management plan to cover likely affected geographical area including population, flora & fauna in and around the dumpsites*

 - d. *The on-site emergency plan to contain detailed remedial measures both hardware and software based for mitigating various emergency situation, which should finally be available with respective control rooms and on-site emergency notice boards*

- III. *To direct District Collector or District Emergency Authority designation by the State Government for integrating such (dumpsites) On-site Emergency Plans with the existing Off-site District Disaster Management Plans in their respective Districts, prepared by the Local Authorities in compliance with*

Rules 14 of the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989

- IV. *The State/ UT Authorities to prepare the on-site & off-site (or update of off-site) emergency management plans preferably through an expert agency on the subject.*
- V. *The following interim measures to be implemented on priority till the time On-site/ Off-site Emergency Plans are prepared and implemented.*
- a. ***Disposal of Waste:*** *Fresh waste not to be disposed at the dumpsite where bio-remediation is being undertaken. Organic waste from slaughter house, fish market etc., industrial waste not be disposed at the dumpsite. It is also to be further ensured that industrial waste/ E-waste/ lithium battery is not dumped at the site. Waste that is being unloaded at the site should be examined visually for potential fire sources, fire sources when located, should be neutralized with cover material immediately. Emergency tipping area to be provided to set aside from the immediate working area where incoming loads of material known to be on fire and suspected of being so can be deposited, inspected and dealt with adequate compacting of waste to be done to minimize formation of air or methane pockets which can lead to subsurface fire at site.*
- b. ***Monitoring at dumpsites:*** *Methane Gas Detectors (on downwind site) to be installed at site so that area with high methane concentration can be identified and preventative actions be undertaken. Further temperature at windows to be monitored with non-contact infrared thermometer (as used for monitoring human body temperature under COVID circumstances) and records be maintained for any major deviations. The temperature is to be in the range of 35^o C to 59^o C. Treated leachate/ water to be sprayed on the waste when rise in temperature is observed at the bioremediation site. Suitable mechanism to be in place. Installation of CCTV*

cameras at the site and provision of fencing & frequent patrolling to be done for checking unauthorized entry at dumpsite.

- c. **Arrangement for Fire Extinguishing:** Arrangements for adequate storage of sand/ chemical fire extinguishing media such as foam or powder at site to be made to douse fire in case a fire incident is reported. Usage of water for dousing fire to be avoided. Isolation and allowing rapid natural burnout or smothering with soil to be done for dousing dumpsite fires. Dedicated fire tenders (preferably chemical extinguishing media) and adequate fire safety measures are to be deputed, specifically during summer season when dumpsite fire is more likely to take place. All mobile equipment or vehicles should be fitted with fire extinguisher and spark arrester.
- d. **Health & Safety of Workers:** Fire protection measures and safety equipment to be provided to all workers at the site and checked before entry to the dumpsite. Workers to be trained for detection of fire and necessary action to be taken in case of fire. Periodic training of workers be conducted in Safe handling of Waste, PPE's, Health & Safety issues, etc.
- e. **Mock drills & safety audits:** Periodic mock drills to be conducted to prevent fire accidents at dumpsites. Quarterly, Fire Safety and Hazardous Emissions Audits to be conducted.”

13. The Respondent No.2, Deputy Commissioner, East Singhbhum, has filed affidavit dated 27.03.2023 stating that there was an ongoing fire in the piles of waste collected at the site located near the confluence of Subarnarekha and Kharkhai Rivers but the said fire has been since put off and measures have been taken to check that no further such incidents take place. It is also stated that two water tankers and two excavators have been deployed near the site. Security guards

have been doubled and against the earlier single security guard now there are two security guards deployed. It is further stated that supervisors have been deployed shiftwise to check unauthorized entry on the site and to see that no antisocial elements try to set the garbage on fire. Earlier, the fencing of the site was stopped as 'No Objection Certificate (NOC)' was not issued by Tata Steel Ltd. but thereafter, Tata Steel Ltd. has issued 'No Objection Certificate (NOC)' on 23.02.2023 and fencing will now be completed within three weeks.

Since we are in April, 2023, we expect fencing to have been completed.

14. It is stated that to remediate and remove the garbage as a permanent solution, a Detailed Project Report (DPR) was prepared by Consultant RCUES, Lucknow and Aditya Construction consortium and the DPR was technically approved by the Engineering Cell on 14.03.2022. However, due to GST rate revision and 'Schedule of Rate (SOR)' revision the DPR was revised and re-submitted for technical approval and the Urban Development and Housing Department, has given administrative approval on 10.01.2023 to execute the Bio-remediation of garbage stored at the site. It is also stated that the revised DPR and revised GST rate and SOR estimate has been approved on 17.02.2023 and tender has been floated on 20.02.2023 after taking necessary financial and administrative approval. Against the tender, three bidders have participated.
15. It is also stated that tender for selection of the concessionaire for Door to Door Collection, Transfer, Transportation, Developing and Operating an Integral Municipal Solid Waste Processing Facility and Engineered Sanitary Said Facility in Municipal area, as per Solid Waste Management Rules, 2016, for Adityapur Cluster (Adityapur,

Jamshedpur, Jugsalai, Mango & Kapali) in Jharkhand, on long term Design, Build, Operate and Transfer (DBOT) basis for Municipal Solid Waste with 20 years O & M was floated on 29.09.2021. Consortium of M/s Cube Bio-energy Pvt. Ltd., M/s Sudhakara Infratech Pvt. Ltd. and M/s MSGP Infratech Pvt. Ltd., were selected for the job.

16. It is stated that once the agreement is concluded, the concessionaire (Selected Agencies) will start the work, taking the necessary environment clearance for establishing the plant which might take 1.5 to 2 years. Land for the plant has already been allotted in Khairbani in Golmuri-cum-Jugsalai Block. It is also stated that with the help of Tata Steel Ltd., land measuring 14.95 hectare has been procured in Begunadih at Potka Block for Integrated Municipal Solid Waste Management Facility. Proposal has been submitted by Tata Steel Ltd. to the Ministry of Environment, Forests and Climate Change, seeking Terms of Reference (ToR) which was granted by the Ministry on 10.01.2020 and after resolving Public Grievances, Environmental Clearance has been granted on 13.02.2023 for the above site. It is further stated that the present landfill site is less than 200 meters from habitation and less than 100 meters from the confluence point of Rivers Subarnarekha and Kharkai i.e., in violation of the siting criteria under the Solid Waste Management Rules, 2016. The tender for removing the garbage lying at the site has been floated and it will be lifted from the site and after treatment it will be disposed of as per the Solid Waste Management Rules, 2016.

17. Mr. Sanjay Upadhyay, learned Counsel for the Applicant has submitted that there is no security guard at the site and fire continuous to rage.

We direct the Deputy Commissioner, East Singhbhum, to look into this aspect of the matter and ensure that his orders are duly complied with.

18. In this view of the matter, nothing further remains for adjudication in the present Original Application. We dispose of the Original Application with a direction to the Respondent No.2, Deputy Commissioner, East Singhbhum, Jharkhand, to ensure that the entire garbage and legacy waste is removed from the existing landfill site and the said land is completely restored and the garbage is duly treated and bio-mined strictly as per the Solid Waste Management Rules, 2016 and the guidelines issued by the Central Pollution Control Board already referred to hereinabove, by **31.12.2024**.
19. With the aforesaid directions, the Original Application No.05/2023 is disposed of.
20. Interlocutory Applications, if any stand disposed of accordingly.
21. There shall be no order as to costs.

.....
B. Amit Sthalekar, JM

.....
Prof. A. Senthil Vel, EM

April 05, 2023
Original Application No.05/2023/EZ
MN

TRUE COPY





जमशेदपुर

कचरे में आग से परेशान हैं लोग

21
NEWS 18
बिहार
झारखंड

संवाददाता आशीष तिवारी की रिपोर्ट



जमशेदपुर

अधिकारियों की लापरवाही पर भड़के

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NEWS 18
बिहार
झारखंड

संवाददाता आशीष तिवारी की रिपोर्ट

जमशेदपुर

डंपिंग स्थल पहुँचे सरयू राय

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NEWS 18
बिहार
झारखंड



जमशेदपुर

अधिकारियों की लापरवाही पर भड़के

24 NEWS 18

बिहार
झारखंड



TRUE COPY

Fire Rekindles at Sonari Dumping Yard**9th December 2024**

Jamshedpur, Chief Correspondent | A fire broke out once again at the Sonari Marine Drive dumping yard on Sunday, reminiscent of the situation two years ago. This has sparked outrage among local residents. MLA Saryu Roy has warned that if the administration fails to take effective steps this time, the matter will be escalated to the National Green Tribunal (NGT). A contempt case will be filed against the administration and the Pollution Control Board.

Due to negligence and collusion between the district administration and the Pollution Control Board, all types of waste from Mango Municipal Corporation and Jamshedpur Notified Area Committee are being dumped at the site. This includes hazardous waste, chemical waste, medical waste, and e-waste. Two years ago, Saryu Roy and the citizens of Sonari had raised their voices against the issue. When the government, administration, and Pollution Control Board failed to act, Sonari residents approached senior advocate Sanjay Upadhyay, who took the matter to the NGT.

The NGT had strongly reprimanded the authorities, compelling the district administration and the Pollution Control Board to submit a sworn assurance of prompt resolution. An action plan was also submitted to the NGT. However, this commitment was forgotten, and now the situation has deteriorated further, posing a significant threat to public health.

In response to local complaints, MLA Saryu Roy recently inspected the dumping site and instructed the administration to comply with NGT directives without delay to resolve the issue. The smoke from the site has become unbearable, forcing local residents to endure a miserable existence.

■ **MLA Saryu Roy Warns Administration and Pollution Board**

■ **Smoke from Burning Waste Troubling Local Residents**

Mon, 9 Dec 2024 05:38 PM

सोनारी के डंपिंग यार्ड में फिर धधकी आग

जमशेदपुर, मुख्य संवाददाता । सोनारी मरीन ड्राइव डंपिंग यार्ड में रविवार को फिर आग लग गई। इससे दो वर्ष पहले की स्थिति उत्पन्न हो गई है। इससे स्थानीय लोगों में आक्रोश है। विधायक सरयू राय ने चेतावनी दी है कि प्रशासन यदि अब भी कारगर कदम नहीं उठाएगा तो यह मामला एनजीटी जाएगा।

अवमानना का मुकदमा प्रशासन और प्रदूषण नियंत्रण बोर्ड के खिलाफ दायर किया जाएगा। जिला प्रशासन और प्रदूषण नियंत्रण बोर्ड की लापरवाही और मिलीभगत से मानगो नगर निगम और जमशेदपुर अक्षेस का हर तरह का कचरा वहां डंप किया जा रहा है। इसमें नुकसानदेह कचरा, रसायनिक कचरा, मेडिकल कचरा, ई-कचरा भी शामिल है। दो वर्ष पहले सरयू



सोनारी डंपिंग यार्ड में फिर आग लगी, एनजीटी में दायर होगा अवमानना। • हिन्दुस्तान राय और सोनारी के नागरिकों ने आवाज उठाई थी। सरकार, प्रशासन, प्रदूषण नियंत्रण बोर्ड ने नहीं सुनी तो सोनारी निवासी सुप्रीम कोर्ट में वरीय अधिवक्ता संजय उपाध्याय एनजीटी गए। एनजीटी ने फटकार लगाई तो जिला प्रशासन और प्रदूषण बोर्ड ने एनजीटी के समक्ष शपथ पर आश्वासन दिया कि शीघ्र समस्या दूर करेंगे। एक एक्शन प्लान भी एनजीटी को सौंपा गया। फिर ये भूल

- विधायक सरयू राय ने प्रशासन और प्रदूषण बोर्ड को दी चेतावनी
- कचरे में लगी आग के धुएं से स्थानीय लोग हो रहे हैं परेशान

गए। अब वहां पहले से भी अधिक बदतर स्थिति हो गई है। जनस्वास्थ्य पर खतरा पैदा हो गया है। स्थानीय लोगों की शिकायत पर पिछले दिनों विधायक सरयू राय ने डंपिंग स्थल का निरीक्षण कर प्रशासन को हिदायत दी थी कि जल्द से जल्द एनजीटी के निर्देशों का पालन कर समस्या को खत्म कराया जाए। इसके धुएं से स्थानीय लोग परेशान हो गए हैं और नारकीय जीवन जीने को विवश हैं।

IN THE MATTER OF:

K.S. Upadhyay

Petitioner (s)
Appellant (s)

-VERSUS-

Jharkhand Pollution Control Board

Respondent (s)
Defendant (s)

VAKALATNAMA

I, Saryu Roy, son of Late Keshaw Prasad Roy, Aged about 74 years, resident of 402-A, Lotus Apartment, P.O.: Doranda, P.S.: Doranda, District: Ranchi. DEFENDANT / RESPONDENT/ PETITIONER / OPPOSITE PARTY/ AFFECTED PARTY, in the above application/ suit/appeal/petition/ reference do hereby appoint and retain **Kazi Sangay Thupden/ Saumitra Jaiswal/ Eisha Krishn/ Mansi Bachani/ Gitanjali Sanyal/ Shubham Upadhyay / Surya Gupta** Advocates of the National Green Tribunal, to act and appear for me/us in the above application/ suit/petition/appeal reference and on my/our behalf to conduct and prosecute or defend or withdraw the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein, including proceedings in taxation and application for Review to file and obtain return of documents and to deposit and receive money on my / our behalf in the Application/Suit/Petition/Appeal reference and application for Review, and to represent me/us and to take all necessary steps on my/our behalf in the above matter. I/We agree to ratify all acts done by the aforesaid advocate, in pursuance of this authority.

Dated this the 09th day of December 2024

Accepted Identified By

Advocate.

Sanyu Roy
Gitanjali Sanyal

Saryu Roy

(Petitioner (s) / Appellant (s)

Respondent (s) / Defendant(s) / Opposite Party



MEMO OF APPEARANCE

To,

The Registrar,
National Green Tribunal
Eastern Bench, Kolkata

Sir,

Kindly enter my appearance in the above matter on behalf of the Petitioner / Appellant / Respondent.

Dated 09/12/ 2024



Sanyu Roy
Advocate for the
Petitioner(s)/Appellant(s)/Respondent(s)